

2. Asansol-Durgapur-Raniganj area is very fast growing. But the subscribers are facing hardship in the absence of an Integrated Telephone Exchange. Such Exchange should be set up there to cover the entire area from Barakar/Chittaranjan to Ganagarh and neighbouring Adra. Bankura should be brought under this Integrated Exchange.

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk, Delhi) : Mr. Deputy Speaker, I request that the following two items be included in the next week business :

1. Need to amend certain clauses of Delhi Rent Control Act to remove lacuna therein.
2. Need to allot plot at commercial rate on 'no-profit-no-loss' basis to the chemical godowns in old Delhi and to allow their head quarters to function from their existing premises.

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Deputy Speaker, I request that the following items be included in the next weeks business :

1. Need to withdraw the increase effected in the electricity rates in Madhya Pradesh and to rectify the anomalous situation of demand and supply of electricity.
2. Need to pay Rs. 2 lakh as compensation to next of kin of persons killed in the accidents in Ujjain and Hardwar and to make adequate security arrangements for the pilgrims.

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore) : Hon. Deputy Speaker, Sir, I request that the following items may be included in the next week's agenda :

1. To review and revitalise the National Malaria Eradication Programme for effective control of Malaria spread and to route out malaria epidemic in the country.
2. To draw up an effective programme to control sea erosion by providing breakwater walls and sea erosion protection walls along the Eastern and Western coasts of the country.

MR. DEPUTY-SPEAKER : Dr. Ramesh Chand Tomar - Absent.

SHRI ANIL BASU (Arambagh) : Mr. Deputy Speaker, Sir, I request that the following may be included in the next week's agenda :

Telephone installed at the various village panchayats in Arambagh, West Bengal are not functioning and no service and maintenance have been undertaken by the Telecom. Department to make the telephones working.

SHRI HARADHAN ROY (Asansol) : Mr. Deputy Speaker, Sir, I request that the following may be included

in the next week's agenda :

1. Situation arising out of fire, gas and subsidence which are taking place in and around Asansol-Raniganj coal mines. Immediate remedial measures should be taken to protect the lives and property.
2. LPG consumers of West Bengal are facing hardship to get connection as well as to replace their cylinders. There is urgent need for setting up of more LPG bottling plants and appoint more dealers.

14.16½ hrs.

## ELECTIONS TO COMMITTEES

### (i) Spices Board

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to move

"That in pursuance of Section 3 (4) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5 (1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is

"That in pursuance of Section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5 (1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

*The motion was adopted*

14.17 hrs.

### (ii) Rubber Board

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to move :

"That in pursuance of sub-section (3) (e) of

Section 4 of the Rubber Act, 1947 read with rule 4 (1) of the Rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act 1947 read with rule 4 (1) of the Rubber Rules 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted*

14.18 hrs.

(iii) Coffee Board

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to move :

"That in pursuance of sub-section (2) (b) of Section 4 of Coffee Act, 1942 read with rule 4 (1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to the provisions of the said Act and the Rules made thereunder."

THE DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (2) (b) of Section 4 of Coffee Act, 1942 read with rule 4 (1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

14.19 hrs.

THE BUSINESS ADVISORY COMMITTEE

Motion Re : Second Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I beg to move :

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 18th July, 1996."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 18th July, 1996."

*The motion was adopted.*

14.20 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICES) AMENDMENT THIRD ORDINANCE, 1996

AND

SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL

[English]

MR. DEPUTY-SPEAKER : Now we shall take up further discussion on the Resolution moved by Shri Guman Mal Lodha

|                        |        |
|------------------------|--------|
| Shri Vinay Katiyar     | Absent |
| Shri Sontosh Mohan Dev | Absent |

Dr. Guman Mal Lodha may reply to the debate.

JUSTICE GUMAN MAL LODHA (Pali) : Hon. Deputy Speaker, Sir... (Interruptions)

SHRI NITISH KUMAR (Barh) : Sir, I think the Minister will reply first and then, at the end, Shri Lodha will reply.

MR. DEPUTY-SPEAKER : All right, Shri Lodha, I think you will be the last speaker. The Minister may reply now.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D KHALAP) : Hon. Deputy-Speaker, Sir, I have moved this simple Bill for enhancing the quota of petrol to the